

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**STARRED QUESTION NO. †*425
TO BE ANSWERED ON 23.07.2019**

ISSUANCE OF SC AND OBC CERTIFICATES

†*425. SHRI PRAVEEN KUMAR NISHAD:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the criteria set by the Government for issuance of Scheduled Castes (SCs) and Other Backward Classes (OBCs) certificates in Delhi-NCR;
- (b) whether it is a fact that there is a provision/criteria for issuance of SC and OBC certificates only to those people who had started residing in Delhi before 1993 and have the proof of it and if so, the details thereof;
- (c) whether the Government has formulated any policy for issue of Caste certificate to those people who settled in Delhi or are born in Delhi after 1993;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the children born after 1993 or their guardians residing in Delhi after 1993 have any right to avail facilities entitled to the SCs and OBCs and if so, the details thereof?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(SHRI THAAWARCHAND GEHLOT)**

- (a) to (e): A Statement is laid on the Table of the House.

STATEMENT

(a) to (e): Instructions have been issued by Department of Personnel and Training for issuance and verification of Caste Certificates of Scheduled Castes (SCs) and Other Backward Classes (OBCs) throughout the country including Delhi, from time to time. The lists of Scheduled Castes (SCs) under the provisions of Articles 341 of the Constitution and the Central Lists of OBCs are State/Union Territory (UT) specific. To be eligible for SC/OBC status in a State or UT one should be permanent resident of that State/UT on the date of notification of the Presidential Order, or notification of the caste in the Central List of OBCs, as may be applicable in his case. The list of SCs of GNCT of Delhi was notified on 20.9.1951 whereas the notification of first list of Castes included in the Central List of OBCs in the State of Delhi was issued on 24.5.1995 followed by various other notifications. In case of persons born after the date of notification of the relevant Presidential order or the relevant notification in the OBC List, the place of residence for the purpose of acquiring the status of SC/OBC is the place of permanent abode of their parents at the time of notification of Presidential Order. In order to remove the difficulty faced by persons belonging to SCs/OBCs who have migrated from one State/UT to another, in obtaining caste certificate from the State/UT to which they have migrated, it has been clarified to all State Governments and UT Administrations, that the prescribed authority of a State Government/UT Administration may issue the SC/OBC Certificate to a persons who has migrated from another State/UT, on the production of a genuine certificate issued to his father by the prescribed authority of the State/UT of the father's origin, except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. The certificate will be issued irrespective of whether the caste in question is scheduled or not (or is included in the OBC List or not) in relation to the State/UT Territory to which the person has migrated. Under the existing scheme, a SC/OBC inter-state migrant is not entitled for SC/OBC benefits in the State of migration; however, he would be entitled to SC/OBC benefits of the State of origin as well as of Central Government.